

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-III**

**Item No. 320**  
IB-656(ND)/2022

**IN THE MATTER OF:**

M/s. Piramal Capital & Housing Finance Ltd.

.... **APPLICANT/PETITIONER**

**Vs.**

Piyush Rastogi.

.... **PERSONAL GUARANTOR**

**SECTION**

**U/s 95(1)**

**Order delivered on 24.04.2023**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv. Pranav Khanna

For the Respondent :

**ORDER**

Due to paucity of time, the matter is adjourned as directed by Hon'ble Members.

Put up on 08.05.2023.

Sd/-  
**(Court Officer)**